

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, SPECIAL BENCH**

ITEM No. 109
IB-1489ND/2018

IN THE MATTER OF:

Anuj Kumar Tiwari

Vs

Adharshlia Country Homes Pvt Ltd

... Applicant/Petitioner

... Respondent

Order under Section 9 of IBC.

Order delivered on 07.08.2020

Coram:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the RP

: Mr. Prashant Arora, Adv.
Mr. Abhay Gupta, Adv.

ORDER

IA 2408/ND/2020 was an application for urgent hearing and the same was allowed vide order 20.07.2020.

Heard the submission made by the counsel for RP, who was earlier directed to act as liquidator until the appointment of liquidator. It transpired that pursuant to the order dated 20.07.2020, the matter was taken up by CoC. The CoC has informed through email that they are unable to finalise the name of

the liquidator and requested the Tribunal to appoint the liquidator in the matter. Mr. Akhilesh Kumar Maheshwari IBBI / IPA - 001 / IP - P01877/ 2019-20/ 12934, email address akhilesh_maheshwari@yahoo.co.in is appointed as liquidator in the matter and the liquidator may take steps as per law inforce.

The case is now posted to 18.08.2020.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

P.S.N. PRASAD
MEMBER (J)